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The following monetary grants are given to winners of gallantiv awards belonging to Nepalese origin.

- (1) Param Vir Cnakra 15,000
- (b) Maha Vir Chakia 10,000
- (c) Vir Chakia / 5,000

Broadcasts of taped messages are arranged from Gorkha soldiers to their families/relatives in Nepal in Gorkhali language in the External Services programme of All India Radio.

Allotment of free land to Army Personnel

*635 SHRI U K. LAKSHMANA GOWDA · Will the Minister of DEFENCF be pleased to state

- (a) whether the Army Personnel (Officers as well as Jawans), who did distinguished service during the 1971 Indo Pak War, have been allotted free lind;
 - (b) if so, the particulars thereof, and
- (c) the number of army personnel who were given such free land in Mysore State:

THE DEPUTY MINISTER IN THE (SHRI J. B. MINISTRY OF DEFENCE PATNAIK): (a) to (c) In addition to the liberalised pension sanctioned to the dependents of the Armed Forces personnel killed in action and disabled service per sonnel, State Governments have been moved for allotment of land. To facilitate allot ments, lists of winners of gallantiv decorations during the Indo-Pak War of 1971 have also forwarded to the Governments. No information has so far from any of the been received Governments regarding allotment of land to such personnel.

Formation of Mineral Development Corporation

*636 SHRI DHARAMCHAND JAIN : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that a new Corporation by the name of Mineral Development Corporation has been set up by Government, and (b) if so what are its functions and what are the advantages envisaged in setting up this Corporation

THE MINISTER OF STEEL AND MINES (SH'ST T. A. PAI) (a) Yes, Su

(b) The Corporation has been entrusted with the function of exploring in detail and pro ing the increal reserves of the countes in the shorte titime. The Mineral Esploration Corporation in public sector has been set up will a view to intensify mine ral exploration throughout the country. It has been considered that the functions of geological mapping and detailed drilling heard be separated and given to different o gameations so that proper attention is given to both these aspects and there is no It has also been considoverlapp n_ advantageou to undertake the work of detailed dulling by an autonomous Corpora tion which has necessary flexibility of structure and pro educes as compared to a Gove iiment. Descriment so that mine al exploration is done in the shorte t time and on a sourl commercial lines This Corporation will also be better placed in the matter of necessary liaison and coordination with the exploiting agencies

Service rendered by Army Personnel in the I and K Force

*637, SHRI JAGAN NATH BHARD WAJ: Will the Minister of DEFENCE be pleased to state.

Atmy Personnet in the J & K Force from 1947 to April, 1955 1 not being counted towards pension etc. 19 the Defence Security Corps establishment, and

(b) it o what are he reasons therefor?

I'HF MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Personnel of State Forces who were absorbed in the Indian Army at the time of the integration of the State Forces, were allowed to count their previous service for pensionary benefits etc in the Indian Army, and this benefit was also given to such personnel as were subsequently recorolled in the Defence Security Corps. The J & K State Forces were integrated with Indian Army with effect from 1st January, 1957. The personnel who had been discharged from service prior to this date were granted their

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entitlements of pension/gratuity under the 1 & K State Forces Rules. Such personnel when they were re-enrolled in the Indian Army/Defence Security Corps continued to draw their pension and therefore their previous service in [& K State Forces is not tiken into consideration in calculating their pensionary benefits for re-enrolled service in the Indian Army/Defence Security Corps

Non-payment of bills by the Coal Mines Authority

*638. DK. K MATHEW KURIAN:

SHRI SUHRID MULLICK CHOU DHURY:

Will the Minister of SAEEL AND MINES be pleased to state

- (a) whether he and the Prime Minister have received any memorandum from Bengal Service, Industrial Ranigunj and othe. small Colliery Stores suppliers about nonpayment of their bills;
- (b) if so, the steps being taken by the Coal Mines Authority and his Ministry to provide relief to the small scale suppliers.

THE MINISTER OF STEEL AND MINES (SHRI T. A. PAI): (a) and (b). The Gov ernment have not received any complaints regarding non-payment of current bills for stores supplied to the Coal Mines Authority Ltd. Representations have, however, been received regarding the non-payment of bill in respect or stores supplied by the small scale and other suppliers to the owners of the taken-over mines before the take-over of their management by the Government The question of payments of these bills is under consideration by the Coal Mines Authority Ltd.

Integrated Steel Plant for Maharashtia

639 SHRI VITHAL GADGIL;

SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

Will the Minister of STEEL AND MINFS be pleased to state:

Integrated Steel Plant (a) whether the proposed by the Government of Maharashtia in Chandrapur District has been approved by the Central Government; and

(b) if so, whether the project will be started in the first year of the Fifth Five Year Plan?

THE MINISTER OF STEEL AND MINES (SRI T. A. PAI): (a) No, Sin.

(b) Does not arise.

Rehabilitation of Unemployed Graduates

1040. SHRIMATI TAKSHMI KUMARI CHUNDAWAT:

SHRID K. PATEL:

Will the Mi lister of STEEL AND MINES be pleased to state.

- (a) whether 1 is a fact that the Chemical and Fertilizer Division of Hindustan Steel Ltd., has implemented the policy framed in July 1971 by the Board of Director of HSI, to renabilitate unemployed graduates on priority basis; and
- (b) if not the reasons therefor and the steps proposed to be taken by Government in this regard?

THE MINISTER OF STEEL AND MINES (SHRI T. A. PAI): (a) Hindustan Steel Limited has reported that no policy as such was framed in July, 1971 by the Board of Directors of the Company to rehabilitate unemployed goduates on priority basis, an administrative decision had been taken in 1971-72 to give preference to suitable unemployed agriculture graduates in the appointment of new distributors for their fertilizers In pursuance of this decision, triclic organisations run by unemployed graduates are among the distributors appointed by Hindustan Steel Limited for the fertilizers manufactured by them.

(b) Does not arise in view of reply in Part (a) of the question.

Licences for Electric Furnace Steel Plants

- *641. SHPI VENIGALLA SATYANARA-YANA: Will the Minister of STEEL AND MINES be pleased to state:
- (a) the names of the parties to whom licences for electric furnace steel plants have been issued during the last three years; and
- (b) the names of these licencees who have set up the plants and how many of them have failed to do so, and the reasons therelor?